

(X) (34)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P. No. 322 of 1994 In
O.A. No. 2658 of 1992

with

C.P. No. 162 of 1995 In
O.A. No. 2658 of 1992
O.A. No. 2676 of 1992

New Delhi this the 6th day of February, 1996

**HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)**

C.P. No. 322 of 1994

1. Shri Satya Paul
R/o 6-B, MIG Flats,
Phase-III, Pocket 'A',
Ashok Vihar,
New Delhi.
2. Shri kewal Krishan Malhotra
R/O 102-B Ashoka Enclave,
Peeragarhi,
New Delhi-41.
3. Shri Ram Chander
R/o 9/302 Sector '3',
Rajinder Nagar,
Sahibabad (U.P). ..Applicants

C.P. No. 162 of 1995

1. Shri R. Loiseau
R/O 1353 Sector 12,
R.K. Puram,
New Delhi.
2. Shri R.L. Roda
(Applicant in OA No. 2676/92)
R/o 6-B, MIG Flats,
IIIrd Phase,
Pocket 'A',
Ashok Vihar,
New Delhi. ...Applicants

None for the applicants

Versus

1. Shri V.K. Aggarwal
General Manager,
Northern Railway, Baroda House,
New Delhi.

A

2. Shri D.P.S. Anand
 Divisional Railway Manager,
 State Entry Road,
 Northern Railway,
 New Delhi. ... Respondents

By Advocate Shri R. L. Dhawan

ORDER (ORAL)

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The O.A. No. 2658 of 1992 was disposed of by judgment dated 4.4.1994 alongwith O.A. No. 2676 of 1992 by a common order. It was directed that the benefit which was given to the applicants in O.A. No. 469 of 1992 shall be accorded to the applicants in the Original Applications. There was no time limit prescribed. Four of the applicants in O.A. No. 2658 of 1992 and one in O.A. No. 2676 of 1992 have filed these Contempt Petitions alleging that by non-complying with the directions contained in the judgment, the respondents have committed a contempt and that action against them may be initiated under the Contempt of Courts Act.

2. The respondents have filed an affidavit and have filed a full compliance report on 7.6.95. Though time was given to the applicants to file a rejoinder, if required, they have not filed any rejoinder nor have put in appearance today.

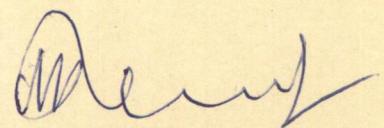
3. We have gone through the order passed in O.A. No. 2658 and 2676 of 1992, the Contempt Petitions and the affidavits filed by the respondents. We have also seen the orders issued pursuant to the directions of the Tribunal.

(X)
(b)

We are satisfied that the respondents have complied with the directions given by the Tribunal substantially though belatedly. The respondents have in the additional affidavit expressed regret and have tendered apology for the long delay, which according to them ~~was~~ for reasons beyond their control. We note that the respondents have now complied with the directions contained in the judgment, in substance. We are also satisfied that the regret and apology tendered by the respondents is really coming from their heart and, therefore, we do not consider it necessary to initiate any action against the respondents under the Contempt of Courts Act. The Contempt Petitions are dismissed and the notices issued to the respondents are discharged.



(K. MUTHUKUMAR)
MEMBER (A)



(A.V. HARIDASAN)
VICE CHAIRMAN (J)

RKS